NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

TEICHTON NOMBER

PETITION NUMBER : TCP/359/ (IB)/2017

NAME OF THE PETITIONER(S) : MAITRI ADVERTISING WORKS PVT LTD

NAME OF THE RESPONDENT(S) : BORG ENERGY INDIA PVT LTD

UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1. MITHREYI KASTHURIRANGAN

for. K. Hazi Shankasi

Peritioner

M

n. BORN ENERM LTY

for S.V. FRAM ROOMSON

Capadus

J. M.

ORDER

Counsel for Petitioner present and submitted that he had already complied with the provision of section 9(3)(b)and(c) of I&B Code, 2016. The same is not found in the file. However, the copy submitted by him clearly supports his submissions that the affidavit and bank certificate were filed before the **Registry**. The **Registry** is directed to place the said documents on record. Counsel for Petitioner is directed to propose the name of IRP by getting written consent as proscribed, in Form 2. Counsel for Respondent present and prayed time for getting instructions from his client. Matter is posted for final arguments. Put up on 31.07.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)